GOVERNMENT OF INDIA MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

LOK SABHA UNSTARRED QUESTION NO. 2842 TO BE ANSWERED ON 6TH AUGUST, 2025

PMGKAY

2842. SHRI CHHATRAPAL SINGH GANGWAR:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a): the details of foodgrains being provided under the Pradhan Mantri Garib Kalyan Anna Yojana (PMGKAY);
- (b): the steps taken by the Government to enhance nutritional support through this Yojana;
- (c): the provisions made by the Government under this Yojana for women and children; and
- (d): the options available in case the beneficiaries are not supplied foodgrains as per their prescribed entitlement?

A N S W E R MINISTER OF STATE FOR MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA)

(a) & (b): The Pradhan Mantri Garib Kalyan Anna Yojana (PMGKAY) is governed as per provisions of the National Food Security Act (NFSA), 2013. Under the Act, the term "foodgrains" is defined as rice, wheat or coarse grains or any combination thereof conforming to such quality norms as may be determined, by order, by the Central Government from time to time.

To improve the level of nutrition among the targeted beneficiaries covered under the PMGKAY, all the States/UTs have been advised to procure millets and distribute to beneficiaries as per local consumption preferences and as per guidelines issued by the Central Government from time to time.

- (c): The Act further provides that pregnant women and lactating mothers and children in the age group of 6 months to 14 years are entitled to meals as per prescribed nutritional norms under Integrated Child Development Services (ICDS) and PM-POSHAN schemes. Higher nutritional norms are prescribed for malnourished children upto 6 years of age. In order to improve the level of nutrition, the Nutritional Standards have been revised by amending Schedule-II of the Act vide notification dated 25.01.2023.
- (d): The Act provides that the State Government shall appoint or designate, for each district, an officer to be the District Grievance Redressal Officer for expeditious and effective redressal of grievances of the aggrieved persons in matters relating to distribution of entitled foodgrains or meals under Chapter II, and to enforce the entitlements under this Act. The Act further provides for constitution/designation of State Food Commission (SFC) for the purpose of monitoring and review of implementation of the Act. The SFC, either suo motu or on receipt of complaint inquire into violations of entitlements provided under the Act.

In case of non-supply of the entitled quantities of foodgrains to entitled persons, such persons shall be entitled to receive food security allowance in cash from the concerned State Government, as per the Food Security Allowance Rule, 2015 notified by Central Government on 21.01.2015.
